

ITEM NO.17

COURT NO.3

SECTION IV-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 648/2023

(Arising out of impugned judgment and order dated 11-05-2022 in RP No. 712/2020 passed by the High Court of M.P. at Gwalior)

THE STATE OF MADHYA PRADESH & ORS.

Petitioner(s)

VERSUS

AJIT SINGH SAINI & ORS.

Respondent(s)

(IA No. 202624/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 205732/2022 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 31-05-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE ARAVIND KUMAR
[VACATION BENCH]

For Petitioner(s) Mr. Nachiketa Joshi, A.A.G.
Mr. Yashraj Singh Bundela, AOR
Mrs. Pratima Singh, Adv.
Mr. Chanakya Baruah, Adv.

For Respondent(s) Mr. Abhinav Agnihotri, Adv.
Mr. Akshat Bharadwaj, Adv.
Mr. Sahil Gupta, Adv.
Mr. B. K. Pal, AOR

UPON hearing the counsel the Court made the following

O R D E R

1. Heard learned counsel appearing for the petitioners.
2. We see no reason to entertain the Special Leave Petition. Accordingly, the Special Leave Petition stands dismissed.
3. Pending application(s), if any, shall stand closed.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(AVGV RAMU)
COURT MASTER (NSH)

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